

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 2591/2018

(Arising out of impugned final judgment and order dated 29-09-2016 in CRLMB No. 948/2016 passed by the High Court of Delhi at New Delhi)

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

ASHOK SIRPAL

Respondent(s)

(IA No. 34879/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 146192/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 15-10-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s)

Mr. K M Nataraj, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Sanjay Kumar Tyagi, Adv.  
Mr. Veer Vikrant Singh, Adv.  
Mr. Sharath Nambiar, Adv.  
Mr. Nalin Kohli, Adv.  
Mr. Anuj Srinivas Udupa, Adv.  
Mr. Parantap Singh, Adv.

For Respondent(s)

Mr. Dama Seshadri Naidu, Sr. Adv.  
Mr. Rahul Gupta, AOR  
Mr. Deepak Sharma, Adv.  
Ms. Sivani Reddy, Adv.UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

Submissions are heard.

Judgment is reserved.

(ANITA MALHOTRA)  
AR-CUM-PS(AVGV RAMU)  
COURT MASTER